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BENCH-II

NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA

C.P.No.166/KB/2015

CORAM: Hon'ble Member (J) Ms. Manorama Kumari

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 11th July, 2017, 10.30 A.M

Name of the Company	Rupashree Bhattacharjee & Anr. -Versus- Howrah Haat Developers Pvt.Ltd. & Ors.		
Under Section	397/398		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1. RATWANICO BANERJI, Sr. Adv
2. PATITA PARAN BISIPWAL, Adv
3. KRISTI B. RAY, Adv

} *fehriam*

[Signature]
11/7/17

1. VINOD KUMAR KOTHARI, PCS
2. NITU PODDAR, PCS

} R1 to 5 and
9 to 20

Nitu Poddar
11/7/17

1. Kuldip Malhotra Adv

| R627

Kuldip
11/7/17

11.07.2017- C.P.No.166/KB/2015 – Rupashree Bhattacharjee & Anr. Vs. Howrah Haat Developers Pvt. Ltd. & Ors.

ORDER

Ld. Lawyers on behalf of the petitioner(s) as also respondents(s) 1 to 5 and 9 to 20 are present! R.6 and R.7 are also present.

R.1 to 5 and R.9 to 20 concluded their part of argument. R.5 and R.6 desire to advance their arguments. R.6 and R.7 prayed for some time to argue their part. On perusal of the record it is found that Vide Order dated 11.08.2015, It was observed by the then Company Law Board that R.Nos.6 and 7 adopted all the submissions made by the Petitioners' advocate. The said order is self-explanatory. In view of that R.6 and R.7 though not entitled to participate in any further argument. However, for the ends of justice, they are allowed to argue as prayed for.

Fixed on 18.07.2017.

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MANORAMA KUMARI
MEMBER(J)